

Suresh Kumar Yadav and Ors Vs State Bank of India and Ors

Court: Debts Recovery Appellate Tribunal, Allahabad Bench

Date of Decision: March 1, 2023

Acts Referred: Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002
â€” Section 19

Security Interest (Enforcement) Rules, 2002 â€” Rule 8(6)

Hon'ble Judges: R. D. Khare, Chairperson

Bench: Single Bench

Advocate: Ashok Pandey

Final Decision: Disposed Of

Judgement